

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
NEW DELHI: DATED THE 9<sup>th</sup> June, 1982.

**NOTIFICATION**  
**(INCOME-TAX)**

No. 4673 (F.No.197/71/81-IT(AI)): In exercise of the powers conferred by clause (iv) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sir Homi Mehta Charity Trust" for the purpose of the said section for the period covered by the assessment years 1981-82 to 1982-83.

(MILAP JAIN)  
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

TO

The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Trustees, Sir Homi Mehta Charity Trust, Mehta House, 79-91, Bombay Samachar Marg, Fort, Bombay-400023.
2. The Commissioner of Income-tax, Bombay City-IV, Bombay, with reference to his letter D.O.S.C.No.TC/289(7)/B1-82, dt.20.11.81.
3. All Commissioners of Income-tax.
4. Directors of Ins.(IT)/R&S/(P&PR)/(Inv.), New Delhi.
5. Director of Q&M Services (Income-tax), 1st Floor, Awan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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10. Shri P.K.Kartha, Jt. Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

ATMA RAM  
SECTION OFFICER  
MINISTRY OF FINANCE (DEPARTMENT OF REVENUE).